

HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 15592 / Checker
III-6-3/2010

Bilaspur, dated 26 Sept., 2024

Copy of Government Notification No. 3406/3100/XXI-B/C.G./2024 dated 24-09-2024 issued by the Law Department, Government of Chhattisgarh, Atal Nagar, Nava Raipur regarding amendment in previous Notification No. 702 dated 15-01-2021 for designating the Court of Sessions Judge, Rajnandgaon and Sarguja (Ambikapur) as Special Court under Section 22 (1) of the National Investigation Agency Act, 2008 is forwarded to: -

1. The Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
2. Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
3. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
4. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
5. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
6. Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
7. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
8. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
9. Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
10. Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
11. Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
12. Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
13. Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
14. Private Secretary to Hon'ble Shri Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
15. Private Secretary to Hon'ble Shri Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
16. Private Secretary to Hon'ble Shri Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
17. Private Secretary to Hon'ble Shri Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.

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18. Reader to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
19. P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
20. Registrar (Vigilance/I. & E/Judicial/S&A Cell/CPC), High Court of Chhattisgarh, Bilaspur for information.
21. The Inspector General (Policy), National Investigation Agency, Ministry of Home Affairs, 6-7th floor NDCC-II Building, Jai Singh, Road, New Delhi for information.
22. **The Principal District and Sessions Judge, Bilaspur** with a request to transfer all pending cases under National Investigation Agency Act, 2008 to the newly notified Special Courts under NIA Act at Rajnandgaon and Sarguja (Ambikapur) with their respective jurisdiction mentioned in the notification.
23. The Principal District and Sessions Judge, **Rajnandgaon and Sarguja (Ambikapur) for information & necessary action.**
24. The Principal District and Sessions Judge, Balod/Balodabazar-Bhatapara/ Balrampur-Ramanujganj/ Bastar (Jagdapur)/ Bemetara/Dakshin Bastar (Dantewada) / Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/ Kabirdham (Kawardha)/ Kondagaon/ Korba/ Korla (Baikunthpur)/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Surajpur/ Uttar Bastar (Kanker), for information.
25. Principal Judge/Judge, Family Court, Balod/Balodabazar-Bhatapara/ Bastar (Jagdapur)/ Bemetara/Bilaspur/Dakshin Bastar (Dantewada) / Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/ Kabirdham (Kawardha)/ Kondagaon/ Korba/ Korla at Manendragarh/ Mahasamund/ Mungeli/ Raigarh/Rajnandgaon/ Raipur/Sarguja (Ambkiapur) Surajpur/ Uttar Bastar (Kanker) for information.
26. All Joint Registrar, High Court of Chhattisgarh, Bilaspur, *for information.*
27. The Additional Registrar (D.E./Administration/Judicial/Classification) High Court of Chhattisgarh, Bilaspur, *for information.*
28. Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur *for information.*
29. The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur *for information.*
30. The Addl. Registrar, Confidential Section, High Court of Chhattisgarh, Bilaspur *for information.*
31. The Budget Officer, High Court of Chhattisgarh, Bilaspur *for information.*
32. Section Officer/Incharge, Court Manager/Accounts/ O/o R.G./ D.E./Checker/ Compliant/Writ/ Civil/ Criminal/ Central Filing Section, High Court of Chhattisgarh, Bilaspur *for information.*
33. I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official website to this High Court.


(Balram Prasad Verma)
Registrar General

GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, ATAL NAGAR, NAVA RAIPUR (CG) 492002

NOTIFICATION

24 SEP 2024

3406

Nava Raipur dated .09.2024

F.No. /3100/XXI-B/C.G./2024,- In exercise of the powers conferred by sub-section (1) of Section 22 of the National Investigation Agency Act, 2008 (No.34 of 2008) and in consultation with the Chief Justice of the Hon'ble High Court, the State Government, hereby, amends its previous Notification No.702/50/XXI-B/C.G./2021, dated 15.01.2021 and designate the following Special Courts as mentioned in column (2) of the Schedule below, having jurisdiction over areas mentioned in column (3) of the said Schedule, for the trial of Scheduled offences, namely:-

AMENDMENT

In the Schedule of the said Notification,-

1. For serial number 6 and entries relating thereto, the following shall be substituted, namely:-

S.No.	Special Court	Name of the Civil Districts
(1)	(2)	(3)
"6.	Sessions Judge, Rajnandgaon	Civil District Rajnandgaon (including Revenue District Mohla-Manpur-Ambagarh-Chouki and Khairagarh-Chhuikhadan-Gandai) and Kabirdham (Kawardha)"

2. After Serial No. 6, the following serial number and entries relating thereto, shall be inserted, namely:-

S.No.	Special Court	Name of the Civil Districts
(1)	(2)	(3)
"7	Sessions Judge, Sarguja (Ambikapur)	Civil District Sarguja (Ambikapur), Balrampur-Ramanujgani, Jashpur, Surajpur, Korla (Baikunthpur) including Revenue District Manendragarh- Bharatpur-Chirmiri.
8	Sessions Judge, Bilaspur	Rest districts of the State."

3. After Note, the following Note (2), shall be inserted, namely:-

"Note (2):- For serial no. 6 and 7, In the event of the above mentioned Special Court/s lying vacant or absence of Presiding Officer then the cases shall be disposed of by the available senior most Additional Sessions Judge of the Division".

By order and in the name of the
Governor of Chhattisgarh,

(Rajnish Shrivastava)

Principal Secretary

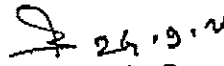
Government of Chhattisgarh

Law & Legislative Affairs Department

3407
En.No. /3100/XXI-B/C.G./2024
Copy to

Raipur, Dated /09/2024
24 SEP 2024

1. Registrar General, Chhattisgarh High Court, Bilaspur with reference to Memo 14643/III-6-3/2010 Bilaspur, Dated 11th September, 2024,
 2. Secretary, Home, Government of India, North Block, New Delhi,
 3. Advocate General, Chhattisgarh, Raipur
 4. Additional Chief Secretary, Government of Chhattisgarh, Home Department, Mantralaya, Raipur,
 5. Director General of Police, Chhattisgarh
 6. Principal District and Sessions Judge, Rajnandgaon, Sarguja (Ambikapur) and Bilaspur
 7. All Superintendent of Police, Chhattisgarh
 8. Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Mantralaya, Raipur for perusal of Hon'ble Law Minister,
 9. Private Secretary to Principal Secretary Law for perusal of Principal Secretary Law, Law and Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Raipur,
 10. Deputy Director, Govt. Regional Printing Press, in front of Indrawati Bhawan, Nava Raipur, C.G. for publication in the forthcoming Gazette (Extra Ordinary),
- information and necessary action.


(Shahabuddin Qureshi)
Additional Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department

**GOVERNMENT OF CHHATTISGARH
LAW & LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, NAWA RAIPUR, ATAL NAGAR
RAIPUR (C.G.) 492002**

NOTIFICATION

15 JAN 2021

Raipur, dated /01/2021

F. No. ⁷⁰² /50/XXI-B/C.G./2021. In exercise of the powers conferred by sub-section (1) of Section 22 of the National Investigation Agency Act, 2008 (No. 34 of 2008) and in supersession of previous Notification No. 8542/2796/ XXI-B/C.G./2015 dated 01-09-2015, the State Government, hereby, notifies the following Special Courts as mentioned in column (2) of Schedule below, having jurisdiction over areas mentioned in column (3) of the said Schedule, for the purposes of sub-section (1) of Section 22 of said Act for the trial of Scheduled Offences, namely:-

SCHEDULE

S. No. (1)	Special Courts (2)	Jurisdiction (3)
1	I Additional Sessions Judge, Bastar at Jagdalpur	Civil District Bastar at Jagdalpur
2	I Additional Sessions Judge, Dantewara	Revenue District Dakshin Bastar Dantewara
3	II Additional Sessions Judge, Dantewara	Revenue District Sukma and Bijapur
4	I Additional Sessions Judge, Kanker	Civil District Uttar Bastar Kanker
5	Additional Sessions Judge, Kondagaon	Civil District Kondagaon
6	Sessions Judge, Bilaspur	Rest of the Districts of the State
Note	In the event of the above mentioned Special Courts lying vacant then the cases shall be disposed of by the Sessions Judge of the division or in his absence by the senior most Additional Sessions Judge.	

By order and in the name of the
Governor of Chhattisgarh,

(Naresh Kumar Chandravanshi) o/c
Principal Secretary

Government of Chhattisgarh
Law and Legislative Affairs Department

Endt. No. ⁷⁰³ /50/XXI-B/C.G./2021

Raipur, dated /01/2021

Copy forwarded to:-

1. Registrar General, High Court of Chhattisgarh, Bilaspur, with reference to memo No. 146/III-6-3/2010, Bilaspur, Dated 06th January, 2021 for information and

Shri. *(Signature)*


15 Jan 2021 12:43 pm


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2. Secretary, Home Affairs, Government of India, North Block, New Delhi.
3. Advocate General, Chhattisgarh, Bilaspur,
4. Private Secretary to Hon'ble Law Minister, for perusal of Law Minister.
5. Private Secretary to Additional Chief Secretary, Home for perusal of Additional Chief Secretary, Home, Government of Chhattisgarh, Mahanadi Bhawan, Mantralaya
6. Director General of Police, Chhattisgarh,
7. All District and Sessions Judges, Chhattisgarh,
8. All Superintendent of Police, Chhattisgarh,
9. Staff Officer to Principal Secretary, Law, for perusal of Principal Secretary, Law, Government of Chhattisgarh, Mahanadi Bhawan, Mantralaya
10. Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Naya Raipur for publication in the E-Gazette (Extra Ordinary),
11. Web-administrator, Law and Legislative Affairs Department, Mahanadi Bhawan for uploading in the Official Website of the Department,

For information and necessary action,


19.1.21

(Manoj Kumar Thakur) 
Additional Secretary,

Government of Chhattisgarh,
Law and Legislative Affairs Department.



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